

FAMILY COURT PUNE

City Survey No. 34, Final Plot No. 816/1,
Near Pune District & Sessions Court,
Shivaji Nagar, Pune 411005

Ph.No. 020-25511038
Fax No. 020-25512535
Email : mahpunefc@ajj.gov.in

NOTICE

In supersession of earlier circular/office order **IT IS HEREBY NOTIFIED** for the information of Advocates and the parties appearing in person that in order to reduce the physical presence of Advocates, Litigants and Court Staff due to Outbreak of COVID-19 hearing of extreme urgent matters of Virtual Access to the Minor Children and Injunctions, if any, as per assignment will be taken through Video Conference, between **12:00 p.m. and 2:00 p.m.** on the notified Court working days. Advocates and parties in person may mention said extreme urgent matters through the link provided by the registry as per protocol annexed to this notice.

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Note: For availing urgent hearing on Video Conference he/she is required to send application on mahpunefc@ajj.gov.in and Hon'ble concerned Court Judge will pass appropriate order.



Pune.

Date: 17th April, 2020

Subhash R. Kafre
17.4.2020

(Subhash R. Kafre)

I/c. Principal Judge,
Family Court, Pune.

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SPECIAL PROCEDURE FOR HEARING EXCLUSIVELY THROUGH VIDEO CONFERENCING / BEFORE THE VIRTUAL COURT (VC COURT)

- 1 The Hon'ble Judge holding assignment will take up mentioning of extremely urgent matters through Video Conferencing between 12 p.m. and 2.00 p.m. on notified Court working days.
- 2 The Advocate / party in person shall email their precipe **mahpunefc@ajj.gov.in** ALONG WITH a duly signed soft copy in PDF format of the matter. The application/petition/pleading should be in one volume of reasonable size (without images). Annexures are to be in additional volumes and care should be taken to ensure that the additional volume digital files are not so large as cannot be transmitted efficiently.
3. The Applicant shall submit email ID and Mobile Number of himself/herself and of the other side as well as Advocates of both parties. The Applicant Shall send the Copy of application and the documents to the other side via email.
4. The Applicant shall undertake and mention in the application that he/she has not claimed similar relief before any other Court.
- 5 In addition, there must be a written undertaking that (a) the Advocate / party in person will submit a hard copy of the proceedings with the Registry immediately after the lockdown period; and (b) that if the VC court refuses circulation or does not grant relief, the applicant will not move before other judge holding assignment by physical filing; and, that the judge holding assignment has not refused circulation or declined relief.
6. In case of pending matters Advocate or party in person should mention the court number, case number, Act and section on their proceedings and the nature of extreme urgency, not exceeding more than 400 words, all fresh

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matters should mention the same details as mentioned above excluding the court number and case number. The Parties shall file written notes of Arguments if directed by the concern Court as alternative to hearing on Video Conference.

- 7 For the present, there will be no permanent registration number. This will be given to only to the hard copy of the matter/proceedings as per the Rules once normal court working is restored. For the present, the e-filed case shall receive a strictly temporary and ad hoc identification number.
- 8 The Advocates shall mention their Bar Council enrollment/registration number in the precipe and the Advocate/Party in person shall also attach a soft copy of their Photo ID.
- 9 If the Hon'ble Judge allows the precipe, the Registry shall communicate the date and time slot for hearing through Video Conferencing and shall share the link of the Video Conference Room with the Advocates concerned. This link shall be used only for video conference of that particular case at the allotted time. The advocates concerned shall ensure that the link is not shared/forwarded **EXCEPT** for notice to the opposite party or opposite party's advocate. The applicant's advocate is required to give notice of the listing, serve a soft copy of the application and share the provided link with Respondent/s.
- 10 In order to join the Video Conference Room, Advocates should install "Vidyo" software on their Computer or Smart phone. The link will automatically download software for installation on their computer. For smart phones, the Vidyo App can be downloaded from Google Play Store or Apple App Store.
- 11 Once the "Vidyo" software is downloaded, the Advocates concerned shall click on the link provided by the Registry.

